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Allotment of railway quarters to Senior Stenographers

1161. SHRI GANESH LAL MALI: Will the Minister of RAILWAYS be pleased to state :

- (a) whether it is a fact that Senior Stenographers in the grade of Rs. 42S—700 (RS) on some of the Railway zones are treated as essential for the allotment of Railway quarters, whereas others are not so treated;
- (b) if so, the names of those Railway zones in which Senior Stenographers in the above grade have been treated as essential for allotment of quarters and the reasons for not declaring others as essential for allotment of Railway quarters on the remaining Railway zones?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUT A SINGH): (a) Yes.

(b) No rigid rules have been formulated for uniform application on all Railways. As local conditions v^{ar}y from Railway to Railway, it is left to the discretion of the respective Railways to declare each category us 'Essential" for the purpose of allotment of railway quarters keeping in view their local conditions and the consideration that such staff as are required to live near the site of their work because they are liable to be called out for duty at any hour at short notice. The position in regard to Railways on which this category has been classified as "Essential" is as under :—

Railway	Present position
Northern	Only the Stenographer attached to Secretary to General Manager.
North-Eastern	Confidential Stenographers are given preference.

Railway	Present position
Southern	Only those senior steno- graphers in grade
	Rs. 425-700 who are attached to Addi- tional/Heads of De- partments, Deputies and certain Divisional Branch Officers.
South Central	Senior Stenographers on Vijayawada and Hubli Divisions.
Western	Stenographers in all grades.

to Questions

Complaints to MRTPC by dealers against manufacturers

- 1162. SHRI SHYAMLAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) the names of the dealers who have made complaints to M.R.T.P. Commission against the manufacturers in respect of unfair and restrictive trade practices during the last two years; and
- (b) the decision taken by the Commission in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) and (b) A statement indicating the names of undertakings against whom complaints have been received by the M.R.T.P. Commission and the present position in respect of each of the complaint is laid on the Table of the House. The Commission has stated that it would not be in the public interest to disclose the names of the complaints as it would discourage persons from communicating complaints to the Commission con-I fidentially.

Statement

Name of the undertaking against whom complaint has been received Present position of the complaint

- M/s. Sandvik Asia Ltd., Widia India Ltd., and India Hard Metal Ltd.
- Material being collected to find out whether any restrictive trade practice is involved.
- 2. M/s. Indian Oxygen Ltd.
- Matter was discussed by the Commission with the representatives of the complainant and they were asked to send a detailed complaint duly verified in accordance with MRTPC Regulations 1974 giving a historical perspective of the complaint and bring out the nature of of restrictive trade practices.